

ITEM NO.11

COURT NO.11

SECTION XII-A

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 18727/2023

(Arising out of impugned final judgment and order dated 14-08-2023 in LPA No. 151/2023 passed by the High Court Of Jammu & Kashmir And Ladakh At Srinagar)

UNION TERRITORY OF LADAKH & ORS.

Petitioner(s)

VERSUS

JAMMU AND KASHMIR NATIONAL CONFERENCE & ANR.

Respondent(s)

(IA NO.170883/2023 -EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT, IA NO.170885/2023-PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES, IA NO.174512/2023 PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES AND IA NO. 175699/2023-INTERVENTION/IMPLEADMENT)

Date : 01-09-2023 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE VIKRAM NATH
HON'BLE MR. JUSTICE AHSANUDDIN AMANULLAH

For Petitioner(s) Mr. Tushar Mehta, Solicitor General (NP)
Mr. K.M.Nataraj, A.S.G.
Mr. Piyush Beriwal, Adv.
Mr. Rajat Nair, Adv.
Mr. Shailesh Madiyal, Adv.
Mr. Siddharth Dharmadhikari, Adv.
Mr. Vinayak Sharma, Adv.
Dr. Arun Kumar Yadav, Adv.
Mr. Shreekant Neelappa Terdal, AOR

For Respondent(s) Mr. Shariq J Reyaz, Adv.
Mr. Syed Ahmed Saud, Adv.
Mr. Daanish Ahmed Syed, Adv.
Mr. Mohd. Parvez Dabas, Adv.
Mr. Uzmi Jameel Husain, Adv.
Mr. Aqib Baig, Adv.
Mr. Mohd. Shahib, Adv.
M/S. Shakil Ahmad Syed, AOR

Mr. S.D. Sanjay, Sr. Adv.
Mr. Akshat Agrawal, Adv.
Mr. Akshay Amritanshu, AOR

**UPON hearing the counsel the Court made the following
O R D E R**

Application for impleadment is rejected.

Heard learned counsel for the parties.

Judgment reserved.

List the matter for pronouncement on 06.09.2023.

**(NEETU KHAJURIA)
ASTT. REGISTRAR-cum-PS**

**(RANJANA SHAILEY)
COURT MASTER**